



भारतीय प्रतिभूति  
और विनिमय बोर्ड  
Securities and Exchange  
Board of India

Notice of Attachment of Bank and Post Office Accounts

**Attachment Proceeding No. 15719 of 2026**

**Certificate No. 9240 of 2026**

**The Principal Officer /Chairman & Managing Director / CEO**

**All the Banks in India**

**The Postmaster of all the Post Offices in India**

1. Whereas a Recovery Certificate No. **9240 of 2026** dated July 27, 2026 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum **Rs.28,76,000/- (Rupees Twenty-Eight Lakhs Seventy-Six Thousands Only)** towards Penalty imposed by WTM vide Order No. WTM/AB/ISD/ISD-SEC-5/31442/2025-26 dated May 29, 2025 in the matter of trading based stock recommendations using social media YouTube in the scrip of Sadhna Broadcast Ltd. along with further interest, all costs, charges and expenses in respect of all proceedings for recovering the said sum (details given in table below), against **Shreya Gupta (PAN: AIMPJ4419J) [Defaulter]** and the same are due from the defaulter in respect of the said certificate. A Notice of Demand dated July 27, 2026 has been issued to **Shreya Gupta**.

| Description of Dues                                                                                                                                         | Amount (in Rs.)    |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------|
| Penalty imposed by the WTM vide Order No. <b>WTM/AB/ISD/ISD-SEC-5/31442/2025-26</b> dated <b>May 29, 2025</b> in the matter of <b>Sadhna Broadcast Ltd.</b> | 25,00,000/-        |
| Interest from May 2025 to July 2026 @ 1% p.m.                                                                                                               | 3,75,000/-         |
| Recovery Cost                                                                                                                                               | 1,000/-            |
| <b>Total</b>                                                                                                                                                | <b>28,76,000/-</b> |

2. The aforesaid notice of demand was served on the defaulter on August 01, 2026. However, no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the amounts/proceeds in the Bank accounts held with your Bank and realization of amount due under the certificate would in consequence be delayed or obstructed.
3. It is therefore in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:

**“हम हिन्दी में पत्राचार का स्वागत करते हैं।”**

उत्तरी प्रादेशिक कार्यालय : प्लेट-बी, आठवीं मंजिल, ऑफिस टॉवर-1, एन बी सी सी कॉम्प्लेक्स, पूर्व किदवाई नगर, नई दिल्ली-110023  
Northern Regional Office : Plate-B, 8th Floor, Office Tower-1, NBCC Complex, East Kidwai Nagar, New Delhi-110023 दूरभाष (Phone) : 011 - 69012998

प्रधान कार्यालय: सेबी भवन, प्लॉट सं. सी-4 'अ', जी-ब्लॉक, बान्द्रा कुर्ला कॉम्प्लेक्स, बान्द्रा (पूर्व) मुंबई - 400051 दूरभाष (Phone) : 022 - 26449000  
Head Office: SEBI Bhavan, Plot No. C-4A, G-Block, Bandra Kurla Complex, Bandra (E) Mumbai - 400051 Web. : www.sebi.gov.in





Continuation Sheet

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**A.P. No. 15719 of 2026**

- i. All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank; and
  - ii. All other amount/proceeds due or may become due to the Defaulter or any money held or may subsequently be held for or on account of the Defaulter.
4. It is further ordered with immediate effect that **No Debit** shall be made in the said account/s **to the extent of the total dues mentioned above** until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.
5. You are hereby directed to provide the following immediately:
- a) Details of all the Accounts including Lockers held by the defaulter with your Bank/Post Office;
  - b) Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;
  - c) Confirmation of Attachment of the said account(s) and lockers; and;
  - d) Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.
6. **If the defaulter is not having any type of account with your bank/Post office, then the same need not be informed to SEBI.**
7. You are also directed to immediately attach any new account/s opened by the defaulter with your Bank/post office post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.
8. This Notice of attachment is issued in exercise of powers conferred under **Section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with Section 226 and the Second Schedule of Income Tax Act, 1961.**

Given under my hand and seal at New Delhi this 20<sup>th</sup> day of August 2026.



- Signed.

**Recovery Officer**

राजन कुमार / Rajan Kumar

वसूली अधिकारी एवं उप महाप्रबंधक

Recovery Officer & Deputy General Manager

भारतीय प्रतिभूति और विनिमय बोर्ड

Securities and Exchange Board of India

उत्तरी प्रादेशिक कार्यालय / Northern Regional Office

नई दिल्ली / New Delhi

**(With a direction not to receive/ recover/ demand the proceeds/ money held / to be held in the aforesaid accounts)**